

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 304
TO BE ANSWERED ON 19.07.2018**

Revenue Sharing with BCCI

304. SHRI ASADUDDIN OWAISI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that players are eligible to receive 26 percent of gross revenue from broadcasting rights from the Board of Control for Cricket in India (BCCI);**
- (b) if so, the details thereof;**
- (c) whether the Supreme Court appointed Committee of Administrators has discovered that the players are being paid only 8 percent of gross revenue from broadcasting rights and if so, the details thereof;**
- (d) whether 26 percent revenue sharing formula was cleared by the BCCI in 2001 and if so, the details thereof;**
- (e) the time since when the players are not receiving 26 percent of gross revenue as per eligibility; and**
- (f) whether the Government has inquired into this issue and if so, the details and outcome thereof and the steps taken or being taken by the Government in this regard?**

ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH
AFFAIRS AND SPORTS
(COL. RAJYAVARDHAN RATHORE (RETD.))

(a) & (b) Madam, the Board of Control for Cricket in India (BCCI) has informed that the Players (Both Men and Women- International, Senior and Juniors taken together) are eligible to receive 26% of the gross revenue of BCCI. For this purpose, gross revenue of BCCI means the total revenue of BCCI (excluding revenue from the Indian Premier League) less the following :

(i) Share of Associations @ 70% of net media rights income (i.e BCCI media rights income less BCCI production cost);

(ii) Interest and Investment income;

(iii) Profit or Loss from disposal of investments;

(iv) Government grants, if any;

(v) Sponsorship of Junior cricket;

(vi) Income from any sources for development of junior cricket, grounds and wickets, coaching fitness training and umpiring;

(vii) Sponsorship of National cricket academy, zonal cricket academies;

(viii) Income from sale of fixed assets;

(ix) Income from Insurance claims;

(x) Income from bequests & donations; and

(xi) Discounts received on goods and services purchased

After taking into account the aforesaid deductions, the gross revenue share provided to Players (26%) is towards retainership fees, match fees, tour fees, prize money, etc. and includes Sponsorship Income and revenue from ICC/ACC. After making the above payments, if any

amount remains unpaid, the balance is distributed amongst the respective Players.

The break-up of 26 % is given below :

Players - Category	GRS (%) Break up
International Players	13.00%
Senior Domestic Players	10.40%
Junior Domestic & Women Players	2.60%
Total	26.00%

(c) the Players are being given 26 % of the “gross revenue” of BCCI as per the definition mentioned in answer to Question (a) and (b) above.

(d) The 26 % revenue sharing formula was cleared by the BCCI in 2003 in the Working Committee Meeting held on 22nd January 2003, which is applicable with effect from F.Y. 2004-2005. This was further amended in the Annual General Meeting held on 27th September 2006.

(e) As stated above players have been receiving 26 % of “gross revenue” of BCCI as defined above as per their eligibility.

(f) The clarifications as above have been given by the Supreme Court Appointed Committee of Administrators to the Government.
